

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
STARRED QUESTION NO. \*79  
TO BE ANSWERED ON 07.02.2023**

**ADVISORY FOR ACTION AGAINST GAMBLING/BETTING.**

**\*79. SHRI THIRUMAAVALAVAN THOL:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether the Government has issued any advisories/warning regarding action against advertising on any media for promotion of gambling or betting;**

**(b) if so, the details thereof;**

**(c) whether any action has been taken by the Government for violation of the said instructions against any individuals, TV channels, Radio Channels, Magazines, Newspapers, online platforms and any other digital media or entities; and**

**(d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH  
THAKUR):**

**(a) to (d): A statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO \*79 FOR ANSWER ON 07.02.2023**

**(a) to (d): “Betting and Gambling” comes under Entry 34 and 62 of List - II of the 7th Schedule of the Constitution which provides for their regulation by States. Based on the erstwhile Public Gambling Act, 1867, most State Governments have enacted their own laws to deal with betting and gambling within their jurisdictions.**

**Ministry of Information and Broadcasting vide advisories dated 13.06.2022 and 03.10.2022 advised private satellite TV channels, digital news publishers and OTT platforms to refrain from publishing advertisements of online betting and gambling platforms and any of their surrogate products. These advisories were also informed to social media platforms.**

**This Ministry takes suitable action whenever a specific violation in this regard comes to the notice of the Ministry.**

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